

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. : ...05/P.I./2017

Date: 18/03/2017

Subject: Exercising the powers u/s 14(1) Cr.P.C. for changing local territorial jurisdiction.

In supersession of the previous P.I. Circular No. PI/05/99 dated 17.7.1999, henceforth the power under section 14(1) Cr.P.C. to change territorial jurisdiction of criminal courts, will be exercised by the Chief Judicial Magistrates with prior permission of the District & Sessions Judge by following these guidelines:-

- (i) pendency of cases in the courts and rationalisation of work should be considered while making change in jurisdiction.
- (ii) One Police Station will not be placed in the jurisdiction of more than one court.
- (iii) It will be mentioned in the order as to why change in jurisdiction is necessary.
- (iv) All the orders in this regard will be forwarded to High Court with comments of District & Sessions Judge specifying justification of the order.

BY ORDER


REGISTRAR GENERAL

No. General/II/27/98/366

Date 18/03/2017

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges.
2. All the Chief Judicial Magistrates.
3. Computer cell with a direction to upload the same on high court website.


REGISTRAR GENERAL